

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00283/2021**

**Dated Tuesday the 23<sup>rd</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

S.Soundararajan, S/o. L. Srinivasan,  
Assistant Office Superintendent (P) [Retired],  
O/o. SDE, Sales CM BSNL, Namakkal,  
Residing at: 30/38, Old Munisif Court Street,  
Namakkal 637001. ....Applicant

By Advocate M/s. N. K. Srinivasan

Vs

1.The Chairman and Secretary (TC),  
Department of Telecommunications,  
Sanchar Bhavanm No. 20, Ashoka Road,  
New Delhi 110001.

2.The Chairman and Managing Director,  
Bharat Sanchar Nigam Limited,  
Harichandra Mathur Lane, Janpath,  
New Delhi 110001.

3.The Chief General Manager,  
BSNL, Tamilnadu Telecom Circle,  
7<sup>th</sup> Floor, BSNL ADMN Building,  
16, Greams Road, Chennai 600006.

4.The Principal General Manager,  
Bharat Sanchar Nigam Limited,  
O/o. General Manager Telecom,  
Salem 636007. ....Respondents

By Advocate Mr. M. Kishore Kumar, SPC

**ORAL ORDER**

**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"i. This Hon'ble Tribunal may be pleased to direct the respondents to consider the claim of adding the services rendered by the applicant as Reserved Trained Pool Telephone Operator from 21.12.1985 to 22.03.1989 [inclusive of counting of pre-appointment training period from 12.03.1986 to 11.06.1986] as qualifying service for calculation of Pensionary benefits, Promotion etc based on the judgment of Hon'ble Supreme Court of India in Appeal (Civil) No. 5739 of 2005 dated 09.06.2006 and in SLP [C] No. 6991/2011 and SLP[C]...CCNo. 4397 dated 23.08.2013, within a period of time as stipulated by this Hon'ble Tribunal;

ii. To pass such further and other orders as may be deemed fit and proper and thus render justice."

2. Though the counsel for applicant was present but, however, at the time hearing, for some technical reasons, he could not be connected. Mr. M. Kishore Kumar, SPC appears for the respondents on advance notice.

3. From the perusal of the OA, it is clear that the applicant has filed a representation dt. 24.10.2019 that has not been considered by the respondents.

4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation dt. 24.10.2019 filed by the applicant and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)  
Member(A)**

**(S.N.Terdal)  
Member(J)**

**23.03.2021**

SKSI